

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 222
121/252/ND/2020

IN THE MATTER OF:
Ms. Priyanka Sahu

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252 (3)

Order delivered on 24.02.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:Mr. Gaurav Kumar, C.S.

For the Respondent/ Corporate-debtor :

For the ROC

**:Mr. M. Yadubhushana Rao,
AROC**

For the Income Tax Department

**:Mr. Ajit Sharma, Mr. Anant
Ram Mishra, Mr. Ashutosh
Senger, Mr. Rishabh Sharma,
Advocates**

ORDER

AROC is present and submitted that he has filed the reply which is on the records. The counsel for the Income Tax Department seeks time to file the reply. One last opportunity is given to the Income Tax Department for filing the reply. The counsel for the appellant is present. Matter is adjourned to 12.03.2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(Abni Ranjan Kumar Sinha)
Member (J)